

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 416/RC/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 25th November, 2024

In the matter of

Application in terms of Regulation 15 (e) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking to bring on record change in name of the Applicant company read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 and Order dated 11.01.2024 passed in Petition No. 317/TD/2023.

And

In the matter of

**Viviid Power Trading Private Limited,
(now known as Viryam Power Trading Private Limited),
201, Harekrishna, Plot No. 8,
JVPD Scheme, Vile Parle,
Juhu Mumbai-400049 (Maharashtra).**

...Applicant

ORDER

This Regulatory Compliance application has been made by Viviid Power Trading Private Limited (hereinafter referred to as “the Applicant”) for the change of name of the company from “Viviid Power Trading Private Limited” to “Viryam Power Trading Private Limited.” The Petitioner has made the following prayers:

“(a) Allow the present Application/Petition;

(b) Allow and take on record the change in name of the Applicant from ‘Viviid Power Trading Private Limited’ To ‘Viryam Power Trading Private Limited’;

(c) Pass necessary directions to effectuate a change in the records including in the Certificate of Category-V inter-state trading license granted to the Applicant pursuant to order dated 11.1.2024 in order to reflect the change in name of the Applicant company;

(d) Issue necessary directions to the relevant authorities to effectuate the update in their records to reflect the change in name of the Applicant company; and

(e) Pass any such order and further reliefs as this Commission deems just and proper in the nature and circumstances of the present case.”

2. By order dated 11.1.2024, Applicant was granted licence as a Category ‘V’ inter-State electricity trader in terms of provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading Licence and other related matters) Regulations, 2020 for undertaking inter-State trading for the whole of India, subject to the terms and conditions contained in the licence.

3. The applicant has submitted that subsequent to the grant of an inter-State trading licence, the name of the company has been changed from “Viviid Power Trading Private Limited” to “Viryam Power Trading Private Limited” with effect from 28.8.2024. The certificate dated 28.8.2024 issued by the Registrar of Companies, Manesar, Plot Nos. 6,7, 8, Sector 5, IMT Manesar, Gurgaon-122050, Haryana, has been placed on record by the applicant.

4. The applicant has submitted that consequent to the change of name, there is no structural change in the applicant’s company. The applicant has also submitted that it has complied with all provisions of the relevant regulations applicable to it.

5. The Petition is admitted by circulation.

6. We have considered the submission of the applicant. Consequent to the issue of the certificate by the Registrar of Companies, Manesar, Gurgaon, Haryana, as noted above, we direct that the name of the licensee be changed from “Viviid Power Trading Private Limited” to “Viryam Power Trading Private Limited” in the Commission’s records. It is, however, clarified that change of name will not absolve Viryam Power Trading

Private Limited from any liability incurred by Viivid Power Trading Private Limited as a trading licensee.

7. A copy of this order be sent to the Central Government in the Ministry of Power, Central Electricity Authority, and Power Grid Corporation of India Ltd. (CTU) in terms of sub-section (7) of Section 15 of the Electricity Act, 2003 for their information and record.

8. We direct that necessary endorsement be made on the licence issued to the applicant with regard to the change of name of the licensee. Except for the name, there shall be no change in the terms and conditions of the licence.

9. Petition No. 416/RC/2024 is disposed of in terms of the above.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson